

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR SUBMISSION OF RESOLUTION PLAN OF M/S SAKRIYA TECHNOLOGIES PRIVATE LIMITED AS A WHOLE OPERATING IN THE BUSINESS OF RETAIL TRADING OF LIQUOR AT DELHI

[Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process For Corporate Persons) Regulations, 2016]

RELEVANT PARTICULARS

1.	Name of the Corporate Debtor along with PAN & CIN/LLP No.	Sakriya Technologies Private Limited CIN: U33110DL2013PTC262725 PAN: AAUCS0279G
2.	Address of the Registered office	Flat No. A-2/6, Shivaji CO-OP GHS Ltd Sector -14, Rohini, North East Delhi, Delhi-110085, India
3.	URL of website	Not Working
4.	Details of place where majority of fixed assets are located	As informed by Mr. Hari Ram Khatri, Managing Director of the Corporate Debtor, Movable/fixed assets are located at Tikri Border godown at Delhi, Also, Five commercial goods vehicles are located at Cluster Bus Depot, Sector 5, Bawana Industrial area, Delhi
5.	Installed capacity of main products/ services	NIL because of no operations from August 31, 2022 till March 27, 2025 i.e. Insolvency Commencement Date
6.	Quantity and value of main products/ services sold in last financial year	NIL because of no operations from August 31, 2022 till March 27, 2025 i.e. Insolvency Commencement Date
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be obtained by e-mailing at: nazim@mnkassociates.com; sakriya.cirp@gmail.com upon submission of Confidentiality Undertaking.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be obtained by e-mailing at nazim@mnkassociates.com; sakriya.cirp@gmail.com
10.	Last date for receipt of expression of interest	11.07.2025
11.	Date of issue of provisional list of prospective resolution applicants	21.07.2025
12.	Last date for submission of objections to provisional list	26.07.2025
13.	Date of issue of final list of prospective resolution applicants	05.08.2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective Resolution applicants	10.08.2025
15.	Last date for submission of resolution plans	09.09.2025
16.	Process email id to submit Expression of Interest	nazim@mnkassociates.com; sakriya.cirp@gmail.com
17.	Details of the Corporate Debtor's registration status as MSME	Nil

Mohd Nazim Khan, Resolution Professional
Sakriya Technologies Private Limited (Under CIRP)
IBBI Reg No.: IBBI/IPA-002/IP-N00076/2017-18/10207
AFA Valid Upto 31.12.2025

Date: 20.06.2025
Place: New Delhi

Address: MNK House, 9A/9-10, Basement,
East Patel Nagar, New Delhi-110008
E-Mail ID: nazim@mnkassociates.com;
sakriya.cirp@gmail.com
Mobile No.: +91- 011-45095230

FORM NO. INC-26
Before the Central Government
Regional Director, Northern Region,
New Delhi

In the matter of Sub Section(4) of Section 13
Companies Act, 2013 & Clause (a) of Sub
Rule (5) of Rule 30 of the Companies
(Incorporation) Rules, 2014

AND

In the matter of **Samin Tech India Private Limited**, Registered Office: Office No. 313, Pooja Complex 23, Veer Savarkar Block, Shakarpur, Delhi - 110092

.....Petitioner

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under Section 13(1) of the Companies Act, 2013 seeking confirmation of alteration to clause II (Situation Clause) of Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra Ordinary General Meeting held on 16.06.2025 to enable the Company to change its Registered Office from "National Capital Territory of Delhi" to "State of Uttar Pradesh".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region at the address B-2 Wing, 2nd Floor, Pt. Deendayal Arundhaya Bhawan, CGO Complex, New Delhi-110003, within 14 days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned above.

For Samin Tech India Private Limited
Sd/-
(Samina Kanchwala)
Director
Date: 25.06.2025
DIN: 00057264

"FORM NO. INC-26"
[Pursuant to rule 30 of the Companies
(Incorporation) Rules, 2014]
Advertisement to be published in the
newspaper for change of registered office
of the company from one state to another

Before the Central Government
Regional Director, Northern Region,
New Delhi

In the matter of Sub Section(4) of Section 13
Companies Act, 2013 & Clause (a) of Sub
Rule (5) of Rule 30 of the Companies
(Incorporation) Rules, 2014

AND

In the matter of **Levelup Energy Private Limited** Registered Office: 198, GF, West Azad Nagar, Delhi-110051

.....Petitioner

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under Section 13(1) of the Companies Act, 2013 seeking confirmation of alteration to clause II (Situation Clause) of Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra Ordinary General Meeting held on 16.06.2025 to enable the Company to change its Registered Office from "National Capital Territory of Delhi" to "State of Uttar Pradesh".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region at the address B-2 Wing, 2nd Floor, Pt. Deendayal Arundhaya Bhawan, CGO Complex, New Delhi-110003, within 14 days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned above.

For Levelup Energy Private Limited
Sd/-
(Samina Kanchwala)
Director
Date: 25.06.2025
DIN: 00057264

"FORM NO. INC-26"
[Pursuant to rule 30 of the Companies
(Incorporation) Rules, 2014]
Advertisement to be published in the
newspaper for change of registered office
of the company from one state to another

Before the Central Government
Regional Director, Northern Region,
New Delhi

In the matter of Sub Section(4) of Section 13
Companies Act, 2013 & Clause (a) of Sub
Rule (5) of Rule 30 of the Companies
(Incorporation) Rules, 2014

AND

In the matter of **RAPS PROFESSIONAL SERVICES PRIVATE LIMITED** (CIN : U000DL2023TC370917) having registered office at EA-126/2, S/F Tagore Garden, Near Water Tank, West Delhi, 110027

.....Applicant

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under Section 13(1) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra Ordinary General Meeting held on 16.06.2025 to enable the Company to change its Registered Office from "National Capital Territory of Delhi" to "State of Uttar Pradesh".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region at the address B-2 Wing, 2nd Floor, Pt. Deendayal Arundhaya Bhawan, CGO Complex, New Delhi-110003, within 14 days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned above.

For Raps Professional Services Private Limited
Sd/-
(Rakesh Kumar Khatri)
Director
Date: 24.06.2025
DIN: 06539285

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED
Corporate Office: Chola Crest C 54 B5, Super B-4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600032, India, Branch Office: 1st & 2nd Floor, Plot No.6, Main Pusa Road, Karol Bagh, New Delhi - 110 005.

POSSESSION NOTICE

WHEREAS the undersigned being the Authorised Officer of M/s. Cholamandalam Investment And Finance Company Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 hereinafter called the Act and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest [Enforcement] Rules, 2002 issued demand notices calling upon the borrowers, whose names have been indicated in Column [B] below on dates specified in Column [C] to repay the outstanding amount indicated in Column [D] below with interest thereon within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers in particular and the Public in general that the undersigned has taken possession of the properties mortgaged with the Company described in Column [E] herein below on the respective dates mentioned in Column [F] in exercise of the powers conferred on him under Section 13(4) of the Act read with Rule 3 of the Rules made there under.

The borrowers in particular and the Public in general are hereby cautioned not to deal with the properties mentioned in Column [E] below and any such dealings will be subject to the charge of M/s. Cholamandalam Investment And Finance Company Limited for an amount mentioned in Column [D] along with interest and other charges.

SL NO	NAME AND ADDRESS OF APPLICANT & LOAN ACCOUNT NUMBER	DATE OF DEMAND NOTICE	OUTSTANDING AMOUNT	DETAILS OF PROPERTY POSSESSED	DATE OF POSSESSION
[A]	[B]	[C]	[D]	[E]	[F]
1.	Loan Account Nos. XH0EDHE00000183164 and XH0EDHE00000351266 1.MAN MOHAN SINGH 2.JYOTI SINGH All Above At - HOUSE NO. 94/23, PLOT NO.1,2,3 DELHI	31.07.2020	Rs. 1,93,43,041.67/- as on 28.02.2020	PLOT NO.1 (MEASURING 391 SQ. YRDS., KHASRA NO.94/23), BLOCK-B BABA COLONY, DELHI.	23-JUNE-2025 Physical

Date: 23/06/2025 Place DELHI/NCR
Authorised Officer: Cholamandalam Investment And Finance Company Limited

ELECTRONICA FINANCE LIMITED
Audumbar, Plot No.101/1, Erandwane, Dr. Kelkar Road, Pune 411004, Maharashtra, India

DEMAND NOTICE

Subject: Statutory Demand Notice U/S 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("the SARFAESI ACT") read with The Security Interest [Enforcement] Rules, 2002.

Whereas the undersigned being the Authorised Officer of **Electronica Finance Limited (EFL)** under the Act and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Rules already issued detailed Demand Notice dated below under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/ Guarantor(s) [all singularly or together referred to as "Obligors"/Legal Heir(s)/Legal Representative(s)] listed hereunder, to pay the amount mentioned in the respective Demand Notice, within 60 days from the date of the respective Notice, as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligor(s)/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.

In connection with the above, Notice is hereby given, once again, to the said Obligor(s)/Legal Heir(s)/Legal Representative(s) to pay to EFL, within 60 days from the date of the respective Notice/s, the amount indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and/or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Obligor(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to EFL by the said Obligor(s) respectively.

Name of Obligor(s)/ Legal Heir(s) /Legal Representative(s)/Loan A/c No.	Total Outstanding Dues (Rs.) as on below date*	Date of Demand Notice & Date of NPA
(Loan Account No. APPL00086462 (LOAN000005028599) and APPL00135413 (LOAN000005041661))	Rs. 21,57,067/- (Rupees Twenty-One Lakhs Fifty-Seven Thousand Sixty-Seven Only) as on 05-06-2025	23-06-2025 10-03-2025
1. Lalita General Store, Ward No.13 Hathin Hodal, Palwal, Faridabad, Haryana-121103		
2. Lalita Devi, Ward No.13 Hathin Hodal, Palwal, Faridabad, Haryana-121103		
3. Jitender Kumar, House No.01 Near Mandkola Road Hathin, Ward No.13, Hathin, Palwal, Faridabad, Haryana-121103		

Schedule II - Description of Property: All that piece and parcel of Immovable Property no Khavat no 512, khata no. 568, Mustsil no. 27, Kila no. 14(8-0), (108 sq. yards) Villi Hathin, The. Hathin, Distt. Palwal Haryana. **Boundary of the aforesaid property -** Towards East- Vacant Plot, Towards West- Property of Ranjeet, Towards North- Road 18 Fee, Towards South- Vacant Plot

*with further interest, additional interest at the rate as more particularly stated in respective Demand Notices dated mentioned above, incidental expenses, costs, charges etc incurred till the date of payment and/or realization, if the said Obligor(s) shall fail to make payment to EFL as aforesaid, then EFL shall proceed against the above Secured Asset(s)/Immovable Property (ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Obligor(s)/Legal Heir(s)/Legal Representative(s) as to the costs and consequences. The said Obligor(s)/Legal Heir(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s)/Immovable Property(ies), whether by way of sale, lease or otherwise without the prior written consent of EFL. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

Date: 25.06.2025
Place : Gurugram (Haryana)
Sd/- Authorised Officer
For Electronica Finance Limited

Public Notice For E-Auction For Sale of Immovable Properties

Sale of Immovable property mortgaged to IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-HFL) Corporate Office at Plot No. 98, Uday Vihar, Phase-IV, Gurugram-120115 (Haryana) and Branch Office at 30/30E, Upper Ground Floor, Shivaji Marg, New Delhi - 110015 under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"). Whereas the Authorized Officer ("AO") of IIFL-HFL had taken the possession of the following properties pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS, AS IS WHAT IS BASIS AND WITHOUT RECOURSE BASIS" for realization of IIFL-HFL's dues. The Sale will be done by the undersigned through e-auction platform provided at the website: www.iiflhome.com

Borrower(s) / Co-Borrower(s)	Demand Notice Date and Amount	Description of the Immovable property/ Secured Asset	Date of Symbolic Possession	Reserve Price
1. Mr. Amit Tyagi	24-Apr-2024 Rs. 38,10,39/- (Rupees Thirty Eight Lakh Eighty One Thousand and Thirty Nine Only)	All that part and parcel of the property bearing Property 1: Upper Ground Floor, Right Hand Back Side, Without Roof Rights, Bearing Plot No. 776B-1, (Old Plot No. 2735/865-871, Out of Kharsa No.2735/865-871, Situated at Village Chandrawali, alias Shadarda in the abadi of Shah Bagh Colony, R.R. Block, G.T. ROAD, Naveen Shadla, Ilaqa Shadarda, Delhi-110032. Area: Admeasuring (In Sq. Ft.): Property Type: Saleable, Area: Carpet Area Property Area: 477.00, 375.00 (For prospect no. IL10445854)	09-July-2024	Rs. 15,50,000/- (Rupees Fifteen Lakh Fifty Thousand Only) Earnest Money Deposit (EMD) Rs. 1,55,000/- (Rupees One Lakh Fifty Five Thousand Only) For prospect no. IL10445854
2. Mrs. Shikhi T. Tyagi Building Material Supplier (Prospect No. IL10445854, IL10445918)	Bid Increase Amount Rs. 25,000/- (Rupees Twenty Five Thousand Only) (For prospect no. IL10445854) Bid Increase Amount Rs. 25,000/- (Rupees Twenty Five Thousand Only) (For prospect no. IL10445918)	Property 2: Built Up Upper Ground Floor, Left Hand Back Side, Without Roof Rights, Bearing Plot of Property No. 776B-1 (Old Plot No. 2735/865-871, Out of Kharsa No.2735/865-871, Situated at Village Chandrawali, Alias Shadarda, in the abadi of Shah Bagh Colony, R.R. Block, G.T. Road, Naveen Shadarda, Ilaqa Shadarda, Delhi - 110032. Area: Admeasuring (In Sq. Ft.): Property Type: Carpet Area: Saleable Area Property Area: 375.00, 477.00. (For prospect no. IL10445918)	11-Jun-2025 Rs. 37,10,532/- (Rupees Thirty Seven Lakh Ten Thousand Five Hundred and Thirty Two Only)	Reserve Price Rs. 15,50,000/- (Rupees Fifteen Lakh Fifty Thousand Only) Earnest Money Deposit (EMD) Rs. 1,55,000/- (Rupees One Lakh Fifty Five Thousand Only) For prospect no. IL10445918

Date of Inspection of property 23-July-2025 1100 hrs -1400 hrs. EMD Last Date 25-July-2025 till 5 pm. Date/Time of E-Auction 28-July-2025 1100 hrs-1300 hrs.

Mode of Payment: EMD payments are to be made via online mode only. To make payments you have to visit <https://www.iiflhome.com> and pay through link available for the property/ Secured Asset only. Note: Payment link for each property/ Secured Asset is different. Ensure you are using link of the property/ Secured Asset you intend to buy via public auction. For Balance Payment - Login <https://www.iiflhome.com> > My Bid > Pay Balance Amount. This auction is published based on Section 13(4) of the SARFAESI Act. Physical possession will be offered to the successful bidder as per the terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the e-auction, sale proceeds of the property as mentioned in Section 14-order as per process laid down under SARFAESI Act and as when physical possession will be taken. Bidder shall do necessary due-diligence in respect of documents and legality before participating in auction proceedings.

TERMS AND CONDITIONS:-

- For participating in e-auction, intending bidders required to register their details with the Service Provider <https://www.iiflhome.com> well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender Form" along with the payment details towards EMD, copy of the KYC and PAN card to the above mentioned Branch Office.
- The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 min of the closing time of the auction, the closing time will be automatically extended for 5 minutes.
- The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
- The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, electricity charges, land and all other incidental costs, charges including all taxes and rates outgoing relating to the property.
- The purchaser has to pay TDS application to the transaction/payment of sale amount and submit the TDS certificate with IIFL-HFL.
- Bidders are advised to go through the website <https://www.iiflhome.com> and <https://www.iifl.com/home-loans/properties-for-auction> for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the e-auction, sale proceeds of the property as mentioned in Section 14-order as per process laid down under SARFAESI Act and as when physical possession will be taken. Bidder shall do necessary due-diligence in respect of documents and legality before participating in auction proceedings.
- For details, help procedure and online training on e-auction prospective bidders may contact the service provider E-mail ID: care@iiflhome.com, Support Helpline Numbers: 1800 2672 499.
- For any query related to Property details, Inspection of Property and Online bid etc. call IIFL HFL toll free no. 1800 2672 499 from 09:30 hrs to 18:00 hrs between Monday to Friday or write to email: care@iiflhome.com.
- Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IIFL-HFL shall not be responsible for any loss of property under the circumstances.
- In case the notice is hereby given to the Borrowers, that in case they fail to collect the above said articles same shall be sold in accordance with Law, 11. In case of default in payment by any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
- AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason therefor. In case of any dispute in tender/auction, the decision of AO of IIFL-HFL will be final.

STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8 (6) OF THE SARFAESI ACT, 2002

The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

Date: Delhi, Date: 25-06-2025
Sd/- Authorised Officer, IIFL Home Finance Limited

Moneywise Financial Services Pvt. Ltd.
www.moneywise.com
www.smcfinance.com

Heading Address:-11-6B, Shanti Chambers, Pusa Road, New Delhi - 110005
Ph No:-+91-11-30111000 nbfcare@smcfinance.com

PUBLIC NOTICE
POSSESSION NOTICE
(Section 13(4) of the SARFAESI Act, 2002 & Rule 8(1) of Security Interest [Enforcement] Rules, 2002)

The undersigned, being the Authorized Officer of Moneywise Financial Services Pvt. Ltd., (CIN No. U51909WB1996PTC078352) in Exercise Of Powers Conferred Under Section 13(12) Read With Rule 3 Of The Security Interest [Enforcement] Rules 2002 issued demand notice dated 24.02.2025 for loan account no. LA00291 & LA00299-Sunrise Light House calling upon the borrower(s) Mr. Surender Beniwal, Mr. Satish Kumar Beniwal, Mr. Rajesh Beniwal, Mrs. Kavita Beniwal to repay the amount mentioned in the notice being Rs. 5,29,67,687/- (Rupees Five Crore Twenty Nine Lakhs Sixty Seven Thousand Six Hundred Eighty Seven only) & Rs 26,37,809/- (Rupees Twenty Six Lakhs Thirty Seven Thousand Eight Hundred Nine only) as of 21.02.2025 and interest thereon within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest [Enforcement] Rules, 2002, on 23.06.2025, (as mentioned in description of immovable properties) under Section 13(4) of the Act.

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Moneywise Financial Services Pvt. Ltd. for an amount of Rs. 5,21,07,548/- (Rupees Five Crore Twenty Nine Lakhs Seven Thousand Five Hundred And Forty Eight Only) & Rs. 26,70,468/- (Rupees Twenty Six Lakhs Seventy Thousand Four Hundred And Sixty Eight Only) as of 19.06.2025 and interest thereon.

The borrower's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Asset.

DESCRIPTION OF IMMOVABLE PROPERTIES:-
BUILT-UP PROPERTY BEARING NO. 190/2, SHOP NO. 4-19 AREA MEASURING 396.88 SQ. MTRS. (WITH ROOFTERRACE RIGHTS), OUT OF KHASRA NO. 411, SITUATED IN THE AREA OF VILLAGE PITAMPURA, DELHI-110034 WHICH IS BOUNDED AS UNDERAS PER GIFT DEED DATED 29.06.2019

Date: 25-06-2025
Placer: Pitampura, Delhi
Authorized Officer
Moneywise Financial Services Pvt. Ltd.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR SUBMISSION OF RESOLUTION PLAN OF M/S SAKRIYA TECHNOLOGIES PRIVATE LIMITED AS A WHOLE OPERATING IN THE BUSINESS OF RETAIL TRADING OF LIQUOR AT DELHI

[Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process For Corporate Persons) Regulations, 2016]

RELEVANT PARTICULARS

1. Name of the Corporate Debtor along with PAN & CIN/LP No.	Sakriya Technologies Private Limited CIN: U33110DL2013PTC262725 PAN: AAUCS0279G
2. Address of the Registered office	Flat No. A-2/6, Shivaji CO-OP GHS Ltd Sector -14, Rohini, North East Delhi, Delhi-110085, India
3. URL of website	Not Working
4. Details of place where majority of fixed assets are located	As informed by Mr. Hari Ram Khatri, Managing Director of the Corporate Debtor, Movable/fixed assets are located at Tikri Border godown at Delhi. Also, Five commercial goods vehicles are located at Cluster Bus Depot, Sector 5, Bawana Industrial area, Delhi
5. Installed capacity of main products/ services	NIL, because of no operations from August 31, 2022 till March 27, 2025 i.e. Insolvency Commencement Date
6. Quantity and value of main products/ services sold in last financial year	NIL, because of no operations from August 31, 2022 till March 27, 2025 i.e. Insolvency Commencement Date
7. Number of employees/ workmen	NIL
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be obtained by e-mailing at: nazim@mnkassociates.com; sakriya.crip@gmail.com upon submission of Confidentiality Undertaking.
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be obtained by e-mailing at: nazim@mnkassociates.com; sakriya.crip@gmail.com
10. Last date for receipt of expression of interest	11.07.2025
11. Date of issue of provisional list of prospective resolution applicants	21.07.2025
12. Last date for submission of objections to provisional list	26.07.2025
13. Date of issue of final list of prospective resolution applicants	05.08.2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	10.08.2025
15. Last date for submission of resolution plans	09.09.2025
16. Process email id to submit Expression of Interest	nazim@mnkassociates.com; sakriya.crip@gmail.com
17. Details of the Corporate Debtor's registration status as MSME	NIL

Mohd Nazim Khan, Resolution Professional
Sakriya Technologies Private Limited (Under CIRP)
IBBI Reg No.: IBBI/PA-002/PN-00076/2017-18/10207
AFA Valid Upto 31.12.2025
Address: MNK House, 9A/9-10, Basement, East Patel Nagar, New Delhi-110008
E-Mail ID: nazim@mnkassociates.com; sakriya.crip@gmail.com
Mobile No.: +91- 011-45095230

Date: 20.06.2025
Place: New Delhi

BHARAT BHUSHAN FINANCE & COMMODITY BROKERS LIMITED
(CIN: L67120DL1992PLC049038)
Regd. Office: 503, Rohit House, 3 Tolstoy Marg, Connaught Place, New Delhi - 110 001
Tel No.: 011-49800900; E-mail: commodities@bharatbhushan.com
Website: www.bbvinvestments.in

NOTICE TO SHAREHOLDERS
FOR TRANSFER OF EQUITY SHARES OF THE COMPANY TO INVESTOR EDUCATION AND PROTECTION FUND (IEPF)

Notice is hereby given that pursuant to Section 124(6) of the Companies Act, 2013 ("the Act") read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("IEPF Rules"), all shares in respect of which dividend has not paid or claimed for seven consecutive years or more are required to be transferred by the Company to the DEMAT Account of the Investor Education and Protection Fund Authority ("IEPF Authority") in the manner prescribed under the IEPF Rules.

In pursuance of IEPF Rules, the Company has sent necessary intimation to all the concerned shareholders who have not claimed/ encashed dividend for the Financial Year 2017-18 and all subsequent dividends declared by the Company and whose share(s) are liable to be transferred to IEPF Authority, at the latest address available with the Company. The Company has also uploaded on its website at www.bbvinvestments.in, details of such shareholders (including the names of such shareholder and their Folio No. or DP ID- Client ID) and their shares which are due for transfer to the DEMAT Account of the IEPF Authority. The concerned shareholders are requested to refer the above website to verify the details of the shares liable to be transferred to the DEMAT Account of IEPF Authority.

The concerned shareholders are requested to claim their unclaimed dividend for the financial year 2017-18 onwards by writing to the Company and providing the documents as mentioned in the intimation sent to the concerned shareholders. In case the Company does not receive any valid claim from the concerned shareholder(s) by September 27, 2025, the Company shall proceed to transfer the shares to the demat account of IEPF Authority without any further notice.

In this connection, please note the following:

- In case your shares are in Physical form: the Company would be issuing duplicate share certificate(s) for transferring to IEPF Authority and upon issue of such duplicate share certificate(s), the original share certificate(s) shall be deemed to be cancelled and non-negotiable.
- In case your shares are in Demat form: the Company will initiate corporate action with respective depositories for transfer of shares to Demat account of IEPF Authority. In case the concerned shareholder(s) wish to claim the unclaimed dividend and the shares transferred to Demat Account of the IEPF Authority including all the benefits accruing on such shares, if any, a separate application has to be made to the IEPF Authority in Form IEPF-5 online, as prescribed under the IEPF Rules and same is available at IEPF Authority's website i.e. www.iepf.gov.in, and by sending the physical copy of the same duly signed (as per the specimen signature recorded with the Company) along with requisite documents enumerated in Form IEPF-5.

The shareholders may further note that the details uploaded by the Company on its website should be regarded and shall be deemed adequate notice in respect of issue of the duplicate share certificate(s) by the Company for the purpose of transfer of shares to IEPF Authority pursuant to the IEPF Rules. Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and equity shares transferred to the IEPF Authority.

For any information/clarifications on this matter, concerned shareholders may contact as per details given below:

Bharat Bhushan Finance & Commodity Brokers Limited	Alankit Assignments Limited (RTA*)
Address: 503, Rohit House, 3 Tolstoy Marg, Connaught Place, New Delhi-110001, Tel: 011-49800900 Email ID: commodities@bharatbhushan.com	Address: 205-208, Anarkali Complex, Jhandewalan Extn., New Delhi-110055 Tel: 011-42541234 Email ID: rta@alankit.com

For Bharat Bhushan Finance & Commodity Brokers Limited
Sd/-
Nisha Ahuja
Director
Date: June 25, 2025
Place: New Delhi
DIN: 00001875

REDEMPTION NOTICE

Recovery Section, Regional Office
Plot no. 39, 1st Floor, Near Bohra Hyundai, Neelam-Bata Road, Faridabad

Notice for exercising the right of Redemption under Section 13 (8) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act").

The undersigned being the Authorized Officer of Canara Bank, (hereinafter referred to as "the secured creditor"), appointed under the Act do hereby issue this notice, under Section 13(8) of the Act read with Rule 8(6) of the SARFAESI Rules, to you all as under:

Sr.No	Name & Address of the Borrower & Guarantor	Date of Demand Notice	Date of Possession Notice	Outstanding Amount
1	1. Sundri W/o Balkishan (borrower) Address: H.No.3127, Vill Ishlambad Palwal, Haryana-121102. 2. Balkishan S/o Shankar Lal (Co-borrower) Address: H.No.3127, Vill. Ishlambad, Palwal, Haryana-121102. Date of Possession Notice 21.06.2025		Date of Demand Notice 15.04.2025	Rs. 30,75,739.44 (Rupees Thirty Lacs Seventy-five Thousand Seven Hundred Thirty-nine And Paise Forty-four Only) as on, plus subsequent interest, costs and expenses in full (minus recovery if any)

To comply with the provision of SARFAESI Act, 2002 read with Rule 8(6) of SARFAESI Rules, you all are hereby given a last and final opportunity to redeem and reclaim the secured assets, which are in possession of the secured creditor, within 30 days from the receipt of this notice, by discharging the respective liabilities of mentioned amount, plus subsequent interest, costs and expenses in full, failing which the sale notice under the Act will be published in the newspaper for taking any of the resources available to the bank under SARFAESI Act to recover its secured debts. As per Section 13(8) of the Act, you are entitled to redeem the secured Assets at any time before the date of publication of sale notice in Newspapers, failing which your Right to redeem the mortgaged property as per Section 13(8) of the Act shall stand extinguished.

Date: 25.06.2025, Place: Faridabad
Authorised Officer, Canara Bank

UJJVAN SMALL FINANCE BANK
SECOND FLOOR, GMTT BUILDING D-7 SECTOR 3 NOIDA UP 201301

DEMAND NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION & RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 THROUGH PAPER PUBLICATION

Notice is hereby given that the following borrower(s) have defaulted in the repayment of principal & payment of interest of credit facilities obtained by them from the bank & said facilities have turned Non Performing Assets mentioned against each account. The borrower(s)/ Guarantor(s) are hereby restrained from dealing with any of the above secured assets mentioned above in any manner whatsoever, without our prior consent. This is without prejudice to any other rights available to us under the subject Act and/ or any other law in force.

Name of the Branch & Borrower / Guarantor	Description of the Secured Assets	Date of NPA	Date of Demand Notice	Amount as per demand notice
BRANCH: SWAROOP NAGAR (UP)	All that piece and parcel of land and building, of the Residential Property of House No. K- 368, area admeasuring 75.69 Sq. Metres, situated at Awas Vikas, Scheme No. 1, Keshavpuram, Kalyanpur, Kanpur, Uttar Pradesh which is bounded as follows: Boundaries: East: Road, West: CSA Land, North: House K- 369, South: House No. K- Nawab Ganj, Kanpur Nagar, Uttar Pradesh- 208002, 2. Mr. Rahil Rizvi S/o Khalid Hussain @ Khalid Hussain Ri (Co-Borrower/ Guarantor) House No. K- 368, Keshavpuram, Awas Vikas Vojna No. 1, Kalyanpur, Kanpur Nagar, Uttar Pradesh-208017. Housing Loan (A/c No. 2370210770000001).	11.05.2025	28.05.2025	Rs. 9,61,714/- as on 20.05.2025 plus interest and other charges at contracted rate from 21.05.2025.

Date: 24.06.2025
Place: Swaroop Nagar (Uttar Pradesh)
Authorised Officer

OFFICE OF THE RECOVERY OFFICER
DEBTS RECOVERY TRIBUNAL-I, DELHI
4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001

T.R.C. No. 3070/2022 SALE PROCLAMATION
BANK OF INDIA VS. MAYANK SINGHAL AND ANR.
PROCLAMATION OF SALE UNDER RULE 38, 52(2) OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS DUE TO BANK AND FINANCIAL INSTITUTIONS ACT, 1993

(CD1) MAYANK SINGHAL S/O D. K. SINGHAL, HC-7, INDUSTRIAL AREA, SIKANDRABAD, DISTT BULANDSHAH UP ALSO AT A-131, SECTOR-55, NOIDA-201301, U.P. ALSO AT 1017, VASTO BLOCK, MAHAGUN MANSION, INDIRAPURAM, GHAZIABAD.
(CD2) DINESH KUMAR SINGHAL S/O O. P. SINGHAL, I-4091, GAUR GREEN CITY, INDIRAPURAM, GHAZIABAD ALSO AT A-131, SECTOR-55, NOIDA 201301, U.P. ALSO AT 1017, VASTO BLOCK, MAHAGUN MANSION, INDIRAPURAM, GHAZIABAD.
(CD3) RAKESH KUMAR AGGARWAL S/O N. C. AGGARWAL (DECEASED), 3a. MADHU AGGARWAL W/O RAKESH KUMAR AGGARWAL, 36. TUSHAR AGGARWAL S/O RAKESH KUMAR AGGARWAL, BOTH R/O: FLAT NO. 90, SUPREME ENCLAVE, MAYUR VIHAR, PHASE -3, DELHI
(CD4) RIYA JAIN W/O RAHUL JAIN, KOTHI NO. 1, DEVPUR, DELHI GATE, MEERUT

1. Whereas Transfer Recovery Certificate No. 3070/2022 in OA No. 489/2017 drawn by the Presiding Officer, Debts Recovery Tribunal, DELHI for the recovery of a sum of Rs. 5,51,90,063.89, along with pendente lite and future interest @ 14.55% p. a., w.e.f. 21/04/2017 till realization and also to pay cost as per certificate as per the Certificate debtors together with costs and charges as per recovery certificate.

2. And whereas the undersigned has ordered the sale of property mentioned in the Schedule below in satisfaction of the said certificate.

3. And whereas there will be due there under a sum of Rs. 5,51,90,063.89, along with pendente lite and future interest @ 14.55% p. a., w.e.f. 21/04/2017 till realization and also to pay cost as per certificate, Notice is hereby given that in absence of any order of postponement, the property/properties as under shall be sold by e-auction and bidding shall take place through "On line Electronic Bidding" through the website <https://www.bankeuctions.com> on 01/08/2025 between 12.00 pm and 01.00 pm with extensions of 5 minutes duration after 01.00 pm, if required.

4. The description of the property proposed to be e-auctioned is as follows:

